

settlement, if necessary, provide the evicted unauthorised occupant with a plot of land.

DEMARICATION LINE FROM PATHARIA HILLS TO KUSIARA RIVER

*1575. **Shri S. C. Deb:** Will the **Prime Minister** be pleased to state:

(a) whether the demarcation line on the Indo-Pakistan border in Assam beginning from Patharia Hills to Kusiara River is proposed to be taken up soon;

(b) whether there is any difficulty in taking up the work very soon; and

(c) if so, what it is, and if not, when the work will begin?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) to (c). The Government of India are making every effort to commence work on the demarcation of this boundary at an early date. Delay has occurred because of difference of opinion between India and Pakistan over the method of demarcation. Correspondence is going on between the two Governments and as soon as an agreement has been reached, the work will be commenced.

PROCEDURE GOVERNING TRADE RELATIONS WITH FOREIGN COUNTRIES

*1577. **Shri R. N. Singh:** Will the **Minister of Commerce and Industry** be pleased to state:

(a) the procedure governing inter trade relations between India and other foreign countries trading with India;

(b) whether there is any machinery to afford any remedy to Indian traders wronged on account of breach of contract by importing traders in other countries; and

(c) whether it is a fact that the names of some Indian exporters have been black-listed by the order of the Government of India on account of reports of misconduct made by foreign importers, and if so, whether any similar action is taken by foreign Governments against similar misconduct on the part of foreign importers, and if so how?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Inter-trade relations between India and foreign countries are regulated by the laws of the countries concerned, international law and practice as well as the specific terms of particular contracts.

(b) Cases arising out of breach of contracts are usually settled through arbitration for which most contracts contain a specific provision. Indian Government Trade representatives in foreign countries afford whatever assistance is possible to India traders in the settlement of such cases.

(c) Two business firms were debarred from receiving licences for small durations in 1950 on account of complaints made against them, which on enquiry revealed that their behaviour was objectionable and likely to damage the good name of Indian exporters. As a rule, however, no action is taken against firms by Government merely because a breach of contract is alleged. It is not possible to say what action is taken by foreign Governments against misconduct on the part of foreign importers.

बिन्ध्य प्रदेश में नौगांव का रेडियो स्टेशन

*१५७८. श्री आ. ० ऐस. ० तिवारी :

(क) क्या सूचना तथा प्रसारण मन्त्री यह बतलाने की कृपा करेंगे कि क्या सरकार ने बिन्ध्य प्रदेश में नौगांव के स्थान पर कोइ रेडियो स्टेशन खोलने का कोइ निश्चय किया है ?

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' में हो, तो इस स्टेशन को स्थापित करने में कितना समय लगेगा ?

(ग) स्टेशन के लिये कौन सा स्थान चुना गया है ?

The Minister of Information and Broadcasting (Dr. Keskar): (a) No radio station is proposed to be set up at Naugaon in Vindhya Pradesh.

(b) and (c). Do not arise.

STEEL FOR MACHINE TOOL FACTORY

*1579. **Shri Madiah Gowda:** (a) Will the **Minister of Production** be pleased to state what quantity of steel will be required annually for the Machine Tool Factory when it will work at its maximum capacity?

(b) How far will the Mysore Iron and Steel Works be able to meet the demand of the Factory?